

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 151

TO BE ANSWERED ON FEBRUARY 02, 2023

BENEFICIARIES UNDER PMAY

NO. 151. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the majority of beneficiaries under the Pradhan Mantri Awas Yojana (PMAY) do not meet the criteria approved by the Central Sanctioning and Monitoring Committee (CSMC);**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether the addition of new beneficiaries was conducted without approval by the CSMC;**
- (d) if so, the details thereof and the reasons therefor;**
- (e) the steps taken/being taken by the Government to remedy the provision of benefits to ineligible beneficiaries under PMAY; and**
- (f) the steps taken to check the irregularities in implementing PMAY?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (e): No, Sir. Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) 'Housing for All' Mission since 25.06.2015 for giving Central Assistance to States/ Union Territories (UTs) for providing all-weather pucca houses to all eligible urban beneficiaries. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The eligibility criteria for allotment of houses

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under **BLC/ISSR/AHP** verticals of **PMAY-U** to the beneficiaries are as under:

- (i) Not owning pucca house in his/her name or any other family member's name, anywhere in India.**
- (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹3 lakh.**
- (iii) Ownership of land to avail benefit under BLC component of the Mission.**

The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). For transparent selection of beneficiaries, scrutiny of beneficiaries is done at multiple levels in the States/UTs for approval. Selection of beneficiaries under BLC/ISSR vertical is done at the initial stage of project formulation. Under the AHP vertical, the beneficiaries are shortlisted through a transparent allotment process by the implementing agencies after start of construction work at site. However, during the project period, if any beneficiary under AHP vertical is unable to pay their own contribution or found ineligible, other eligible beneficiaries from the waiting list prepared by the implementing agencies at the time of allotment, are considered for allotment of AHP houses. From time to time, addition/deletion of beneficiaries, if requested by States/UTs in already sanctioned projects, are done with the prior approval of respective SLSMC.

(f): Any instance of irregularity/complaint/representation regarding the implementation of PMAY-U including those of ineligible applicants are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.
